

ing level crossings, and we are in correspondence with the Delhi Administration because, in most cases, it will be the Delhi Administration which will have to share the burden of cost.

SHRI I. K. GUJRAL: May I ask the Minister that near the Safdarjang airport where the approach roads have already been completed when does the Railways propose to start the construction of underbridges?

SHRI SHAM NATH: I want notice for this, Madam.

*558. [The questioner (Shri D. Y. Pawar) was absent. For answer, vide cols. 3923-24 infra.]

**MOTOR CARS (DISTRIBUTION AND SALE)
CONTROL ORDER, 1959**

*559. { SHRI R. P. N. SINHA:†
SHRI B. B. VARMA:
SHRI C. D. PANDE:

Will the Minister of INDUSTRY AND SUPPLY be pleased to state whether the 2-year rule regarding the sale and transfer of cars is applicable to the vehicles purchased before the issue of these orders or it covers only cases arising after the issue of the said orders?

THE MINISTER OF HEAVY ENGINEERING IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI T. N. SINGH): In accordance with clause (8) of the Motor Cars (Distribution and Sale) Control Order 1959, which came into force from the 1st May, 1959, the two-year restriction on the sale and transfer of new cars is applicable to all new vehicles purchased after the 1st May, 1957.

SHRIMATI C. AMMANNA FAJA: What is the rule at the present moment?

†The question was actually asked on the floor of the House by Shri R. P. N. Sinha.

SHRI T. N. SINGH: The present rule stands.

SHRI C. D. PANDE: May I ask the hon. Minister the reasons for the deviation from the general practice? The general practice is that the newly made rules are applicable only to such cases where the cars are purchased on or after the date on which the new rules came into force. In this case is it right to give retrospective effect after the cars have been purchased before the new rules came into force?

SHRI T. N. SINGH: The idea was that the Order was promulgated in 1959 and it applied to cars purchased two years back, in the year 1957, because after the expiry of two years only a car could be sold.

SHRI C. D. PANDE: Suppose a car was purchased in 1962, before that amended Order was passed, what will be the position?

THE DEPUTY CHAIRMAN: The Order came into force on the 1st May, 1959.

SHRI BIREN ROY: Is it the position that cars which are purchased in 1961 can only be sold after four years?

SHRI T. N. SINGH: No, no; two years.

SHRI N. SRI RAMA REDDY: This two-year rule is likely to cause some inconvenience. Will the hon. Minister think of reducing it to one year?

SHRI T. N. SINGH: Not in the near future.

SHRI I. K. GUJRAL: May I ask the hon. Minister, from his experience of the working of this Order and the long waiting lists, whether he has been convinced that at least now the time has come when the small car manufacturing project should be revived?

SHRI T. N. SINGH: That is a separate question and can be dealt with separately.

SHRI R. P. N. SINHA: Four years is much too long a period.

THE DEPUTY CHAIRMAN: Four years is too long a period, says Mr. Sinha.

SHRI T. N. SINGH: In view of the shortage today it is even felt that it is proper to extend the period to four years.

SERI BHUPESH GUPTA: Does the rule apply to Members of Parliament? And then what happens? Suppose, after buying the car General Elections take place and he loses his seat, can he sell it?

SHRI T. N. SINGH: I am sure Members of Parliament would like to follow the same rule which is applicable to others.

SHRI BHUPESH GUPTA: I want to know the position; it is 'suppose'.

SHRI T. N. SINGH: The rule applies equally to all.

NIGHT DUTY ALLOWANCE FOR COMMERCIAL DEPARTMENT EMPLOYEES

*533. SHRI B. K. GAIKWAD: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that all railway employees are paid night duty allowance except the Commercial Department employees; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH): (a) No, Sir.

(b) Does not arise.

SHRI D. THENGARI: Is it not a fact that these commercial clerks are not given night allowance?

SHRI RAM SUBHAG SINGH: I said 'No' because booking clerks do get night allowance, and there are others who do not get that night allowance,

and it is according to the duties that the night allowance is given. The issue was first referred to Justice Rajadhyaksha and he did not recommend that. Later on this matter was examined by Justice Jagannath Das and he did recommend that and so the whole thing was revised.

DEVELOPMENT OF JUTE INDUSTRY

*538. SHRI SITARAM JAIPURIA: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that Government are reviewing the development of jute industry in the country in view of reduced jute crop-yield in Pakistan this year;

(b) if so, what policy is being adopted by Government in the light of less imports of raw jute from Pakistan;

(c) what is the average consumption of raw jute annually in the country; and

(d) what measures are being taken to encourage jute production in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI S. V. RAMASWAMY): (a) and (b) The development of jute industry including the supply position of raw jute is kept under constant review. No shortage of raw material is expected to arise.

(c) Mill consumption is of the order of 78 lakh bales per annum.

(d) A statement is laid on the Table of the House.

STATEMENT

Measures taken to encourage jute production

(1) Government have announced an operational minimum price of raw jute based on Rs. 80.38 per quintal for Assam Bottom variety delivered at Calcutta. Apart from the setting up of the Jute Buffer Stock Association